

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

INDEX

NDOH: 21.02.2024

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RESPONDENT NO. 56

THROUGH

**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar  
ADVOCATES

B-6/58, LGE, SAFDARJUNG ENCLAVE

NEW DELHI - 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 521 OF 2022**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**...APPLICANT**

**VERSUS**

**STATE OF U.P & OTHERS**

**...RESPONDENTS**

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.56, TO THE REPORT DATED  
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG  
WITH REPORT OF COMPLAINEE.**

I, Mr. Satya Narayan Singh, Authorized Signatory/Partner for M/s Satya Narain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur aged about      years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.56 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17<sup>th</sup> October, 2023, passed by this Hon'ble Tribunal in the above Application.



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3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 23.01.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".
4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry Unit at Arazi No. 140 Mi, Area-1.265 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur.



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6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint Committee along with status of compliance in respect thereof:

(i) Under S.no. 6.13 (d), it has been observed that,

*"A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at partially barricading."*

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.



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- (ii) Under S.no. 6.13 (e), it has been observed that, *"Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit."*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining a proper log book for electric and water consumption record, which is available at the site.

- (iii) Under S.no. 6.13 (g) it has been observed that, *"A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the "Protocol for Development of Green Belts" notified vide Board Office order No.H16405/220/2018/02."*

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. The Compliance of the condition of maintaining the green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite



efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (iv) Under S.no. 6.13 (h), it has been observed that, *"Industry has partially constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements."*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis.



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- (v) Under S.no. 6.13 (i), it has been observed that, *"Industry has established a Diesel generator having capacity of 580 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry."*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has been disconnected not being in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.

- (vi) Under S.no. 6.13 (j), it has been observed that, *"As per Regional Office, UPPCB, Sonbhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 28.05.2022 issued by UPPCB."*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The last compliance report submitted by the Respondent is dated 21.09.2023. The Respondent is also in the process of filing a fresh compliance report. The copy of the Compliance Report dated 01.09.2023 is annexed hereto as **Annexure "A-2"**.



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- 7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

*(Handwritten signature)*  
**DEPONENT**

**VERIFICATION**

Verified on this the \_\_\_\_\_ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

*(Handwritten signature)*  
**DEPONENT**



*(Handwritten number)*  
 Solemnly affirmed before me today at \_\_\_\_\_  
 deponent identified Sri.....  
 content of the affidavit were read over  
 to deponent who verified matter to be.  
*(Handwritten signature)*  
 P.K. Srivastava  
 Advocate NOTARY  
 Varanasi

**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

संदर्भ सं०

Ref. No. **HC5690-10-2/20612-07/SCM/24**  
 सेवा में

दिनांक

Date... **12.12.2023** पजीकृत

**MS SATYA NARAIN SINGH CONS. PVT. LTD.**  
 (FORMERLY P.B.R. INFRA TECH PRIVATE LTD., (STONE CRUSHER UNIT-04), VILL.-SONPUR, CHUNAR, MIRZAPUR.

यह कि उद्योग MS SATYA NARAIN SINGH CONS. PVT. LTD. (FORMERLY P.B.R. INFRA TECH PRIVATE LTD., (STONE CRUSHER UNIT-04), VILL.-SONPUR, CHUNAR, MIRZAPUR. जिसे जामे उद्योग कहा जाएगा, स्टाफ प्रिंट के अन्तर्गत हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण समुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानुरार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयो हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन्स के अनुसार वायु प्रदूषण निवारण व्यवस्था स्थापित नहीं पायी गयी। उद्योग द्वारा प्रक्रिया से जनिता उत्पन्न उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्रावधानों का उल्लंघन किया जा रहा है।

समुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासशोधित के अन्तर्गत कार्यवाही किये जाने की सलतुति की गयी है।

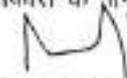
अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके आद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोक जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनापरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्या न उद्योग MS SATYA NARAIN SINGH CONS. PVT. LTD. (FORMERLY P.B.R. INFRA TECH PRIVATE LTD., (STONE CRUSHER UNIT-04), VILL.-SONPUR, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्या न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का निच्छेदन करने के साथ-साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करे कि क्या न आपके उद्योग के विरुद्ध उल्लंघन अर्थात् हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 8250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिसूचित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित कर अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण सत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनापरान्त निर्गत



मुख्य पर्यावरण अधिकारी (पृष्ठ-2)

प्रतिरिति - निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, 3020 प्रदूषण नियंत्रण बोर्ड, सोनगढ को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी (पृष्ठ 2)

112 V, Vidhata Khana, Ganga Nagar,  
 Lucknow - 226 010  
 Phone - 0522-2720828, 2720831  
 Fax - 0522-2720764, 2720676  
 E-mail - info@uppcb.com  
 Website - www.uppcb.com

द्वारा - 12 वीं मिनटि सण्ड, गाम्भी नगर  
 लखनऊ - 226010  
 दूरभाष - 0522-2720828, 2720831  
 फॅक्स - 0522-2720764, 2720676  
 ई-मेल - info@uppcb.com  
 वेबसाइट - www.uppcb.com



उत्तर प्रदेश-UTTAR PRADESH

शपथ-पत्र

GS 907506

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

2 Ticket Rs. 10.00

Ranjeet Singh  
Notary - Sonbhadra

मैं सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, उम्र 62 वर्ष, निवासी-ग्राम नारायणपुर, पोस्ट-धेनारी, रोहतास, विहार का मूल निवासी हूँ। मेसर्स सत्य नारायण सिंह कंस्ट्रक्शन प्रा०लि०(पूर्व नाम पी०बी०आर० इन्फाटेक प्रा०लि० स्टोन क्रशर युनिट-3), सोनपुर, अहरीरा, तहसील-बुनार, जनपद नीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०5690/सी-2/एन०जी०टी०-67/एस.सी.एन./24 दिनांक-12.01.2024 द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमश:.....2/.....पर



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(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 16 तक पर दी गयी सूचनाये पूर होशोहदाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-23.01.2024



हो शपथग्राही

(रामेश सिंह)

(सत्य नरायन सिंह)

मे० सत्य नरायन सिंह कंस्ट्रक्शन प्रा०लि०  
मीरजापुर

Compliance Report

To,

Date- 21.09.2023

The Chairman

State Level Environment Impact Assessment Authority (SEIAA), U.P.

C/o Directorate of Environment,

Dr. Bhimrao Ambedkar Paryavaran Parissar,

Vincent Khand-I, Genti Nagar, Lucknow(U.P.)

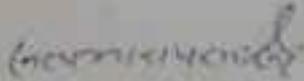
Subject:- **Submission of Compliance Report for Stone Crusher Unit-3 of M/s Satya Narayan Singh Construction Private Limited Formerly Name M/s PBR Infratech Private Limited (Stone Crusher Unit-3) located at Azazi No.140 ML Area- 1.265 ha, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District- Mirzapur, U.P.**

Sir,

With reference to the subjected Stone Crusher, the undersigned has been issued the CTO from your good office having CTO Id No, 156981/U/PCB/Sonbhadra(U/PPCHRO)/CTO/both/MIRZAPUR/2022 dated 28/05/2022. In compliance of General and Specific Conditions imposed in the granted CTO, the mandatory compliance report is enclosed herewith for your kind perusal and necessary action.

Thanking you,

Yours faithfully,



(Satya Narayan Singh)

Authorized signatory

**M/s Satya Narayan Singh Construction Pvt. Ltd Formerly Name M/s PBR Infratech Private Limited**

Proprietor-Shri Satya Narayan Singh S/o Shri Devaraj Singh

R/o Village-Narayanpur, Post- Chenari,

District-Rohas, Bihar- 821104

Encl: As above.

Cc: 1. Additional Director, Regional Office, MoEF& CC, Lucknow  
2. Member Secretary, U.P. PCB, Lucknow.

## Compliance Report

	Conditions	Compliance Status
<b>(a) Specific Conditions</b>		
1.	This consent to operate is granted for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO.140MI, AREA-1.265 HECTARE, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304.	Noted.
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Noted. It will be complied if any changes will be done in this regard.
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Agreed. The compliance will be ensured.
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	It will be submitted along with next compliance.
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms	It is being complied. Regular sprinkling of water is done to control fugitive emissions due to operations of machinery.
6.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	It is being complied. It is maintained by managing domestic effluent through the utilization of a septic tank system.
7.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Project adheres to all directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, CPCB & UPPCB.
8.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	It will be installed at the time of start of operation of bore well.
9.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Agreed.

## Compliance Report

10.	Industry shall install 04 Nos. stationary Anti-Smog Guns at each corner of crusher area and 01 Nos. mobile Anti-Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Anti-smog cannons are strategically placed on-site to mitigate fugitive emissions arising from machinery operations, product handling, and vehicle movements. Additionally, routine watering on haulage routes is conducted to minimize dust emissions during transportation. Photographs of anti-smog on site is attached as <b>ANNEXURE-1</b> .
11.	The industry shall install air pollution control measures as mentioned below:-	Noted.
12.	Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.	Site barricading and windbreaks/barriers have been erected around the project site to minimize the spread of airborne dust and particles. Photograph of site barricading with metal sheets/concrete blocks is attached as <b>ANNEXURE-2</b> .
13.	All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.	Compliance is being ensured through the enclosure of the periphery with dust trapping mechanisms such as windbreaks, greenbelts, and covered operations.
14.	All belt conveyors shall be covered by the industry.	It is being effectively executed to capture escaping dust and mitigate emissions into the atmosphere. Photographs showing conveyor belt enclosed with metallic sheet is attached as <b>ANNEXURE-3</b> .
15.	Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.	The highest standard procedures are implemented to minimize the release of any dust particles into the atmosphere.
16.	A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.	Compliance has been ensured. Site barricades and windbreaks/barriers have been constructed around the project site to mitigate the dispersion of airborne dust and particles. Photograph of site barricading with metal sheets/concrete blocks is attached as <b>ANNEXURE-2</b> .

### Compliance Report

17.	Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.	Water sprinklers are regularly employed to dampen fugitive emissions resulting from machinery operations, effectively controlling airborne particulate matter.
18.	Green belt along the boundary wall shall be developed by stone crusher in at least three layers	Green belt has been developed along the entire project site perimeter to mitigate the impact of the stone crusher on air quality, noise levels, and other environmental factors. Photograph of green belt developed at site is attached as ANNEXURE-4.
19.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Dedicated haulage road has been constructed to ensure smooth, dust-free vehicle movement within the project site. Furthermore, regular watering is carried out to maintain soil moisture and prevent dust generation.
20.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Personal protection kits eg. Helmets, Gumboots, Goggles, and Masks etc. have been already provided to the workers on site.
21.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm <sup>3</sup> .	It has been complied. Monitoring report shows the SPM values within permissible limits.
22.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Compliance has been ensured.
23.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Green belt has been developed in accordance to the guidelines of CPCB/UPPCB. Proper care of green belt in terms of irrigation & manuring facilities has been developed is being done.
24.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Noted & is being complied.

### Compliance Report

25.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Application for extraction of ground water has been done is under process. Copy of application is annexed as <b>ANNEXURE-5</b> .
26.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no, H 48273/C1/NGT83/2020, Dated 27.02.2020.	Noted & is being complied.
27.	This consent is valid for discharge of domestic effluent only.	Noted.
28.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Agreed.
29.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Agreed.
30.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	DG set is equipped with stack of sufficient height in accordance with CPCB guidelines to facilitate the effective dispersion of flue gases into the atmosphere.
31.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Agreed. The compliance will be ensured.
<b>General conditions:</b>		
1.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Agreed.
2.	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Compliance has been ensured.
3.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action	Agreed. The compliance will be ensured.

## Compliance Report

	shall be initiated against the applicant.	
4.	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Agreed. The compliance will be ensured.
5.	The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.	Noted & is being complied.
6.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Agreed. The compliance will be ensured.
7.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Agreed. The compliance will be ensured.
8.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted & is being complied.
9.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Agreed. The compliance will be ensured. However there is no such damage occurring due to project operation.
10.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Agreed. The compliance will be ensured.
11.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Agreed.
12.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste	Agreed. The compliance will be ensured.

## Compliance Report

	without obtaining prior permission of the Board.	
13.	Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.	Agreed.
14.	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	It will be ensured at the time of closure of facility.
15.	The authorization is valid for temporary storage of Hazardous Waste within premises only.	Hazardous waste generated is stored-in sealed containers, labelled, and handover to authorized recyclers for safe handling & disposal as per Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.
16.	The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises	Noted & is being complied.
17.	It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.	It is being ensured.
18.	The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.	Noted & will be complied.
19.	In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.	The disposal of hazardous waste is exclusively managed by authorized recyclers. Stringent preventive measures are in effect to prevent spills; however, in case of an incident, waste will be meticulously collected and safely disposed of, adhering strictly to the regulations outlined in the Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.
20.	Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and	Hazardous waste generated is securely stored in sealed containers, correctly labeled, and then transferred to authorized

### Compliance Report

	report to the Board.	recyclers for safe handling and disposal, in full compliance with the provisions detailed in the Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.
21.	Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.	No such activity is performed at site. Disposal of hazardous waste is done by authorized recycler only.
22.	The storage area should be fenced properly and Sign/Notice Board indicating Danger and Hazardous shall be displayed at appropriate position both in Hindi and English.	Hazardous waste is stored in a designated area, distinct from other sections, and identified with prominently labeled signboards.
23.	The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.	It is being ensured. All generated hazardous waste is stored in sealed containers, labeled, and transferred to authorized recyclers for safe handling and disposal in accordance with the Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.
24.	In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.	No such activity is performed at the site. Hence, this is not applicable.

**List of Annexures**

<b>Annexure</b>	<b>Document</b>
<b>Annexure-1</b>	Anti-smog photographs
<b>Annexure-2</b>	Site photographs
<b>Annexure-3</b>	Conveyor belt photographs
<b>Annexure-4</b>	Green belt photographs
<b>Annexure-5</b>	UPGWD application

# **Annexure-1**







# **Annexure-2**













# **Annexure-3**





# **Annexure-4**









# **Annexure-5**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF PROPOSED WELL IN NON-NOTIFIED AREA

प्रस्तावित कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

### Applicant's Details

#### आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	MRZP0723NIN0067
Name of the Applicant आवेदक का नाम	SATYA NARAYAN SINGH	Email ID. ईमेल आईडी	snsmines@gmail.com
Mobile No. मोबाइल नंबर	8354974033	Gender लिंग	Male
Date of Birth जन्मतिथि	09/07/1959	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Nationality राष्ट्रियता	Indian	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
Aadhaar Card Number	5809-2061-0355	House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	S.N.S. CONSTRUCTION PVT LTD STONE CRUISHER, SONPUR, AHRAURA
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MIRZAPUR	State राज्य	Uttar Pradesh
District जनपद	MIRZAPUR	Pin Code पिन कोड	231301
Company Name कंपनी का नाम	M/S SATYA NARAYAN SINGH CONSTRUCTION PVT LTD	Company Address कंपनी का पता	Village - Sonpur, Mirzapur

### Details of Proposed Well

#### प्रस्तावित कूप का विवरण

District जनपद	Mirzapur	Block ब्लॉक	RAJGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	PLOT NO 140	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Yes
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	NA	Land Details भूमि का विवरण	

### Particulars of The Proposed Well

#### प्रस्तावित कूप का ब्यौरा

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Registration Application Form

Date of Construction/Sinking of Well कूप की निर्माण तिथि	31/08/2023	Type of the Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	5.00	
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	101.60	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC	
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	5.01	5.02	0.01	101.60
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	92.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें	N/A			
<b>Details of Proposed Pumping Device</b> प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	75.00	
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	3.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.50	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	05/09/2023	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य:	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1500.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	5.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Recharge Required रिचार्ज आवश्यक है	2250.00	Total Ground water Extraction कुल भूजल निकासी	4500	
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	No			
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	FOR CRUSHER	

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Registration Application Form

Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/measure within a period of one year from Issuing of NOC Date  
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10-के गैर न्यायिक स्टाम्प पेपर



Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day



Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day



Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories



Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs



Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.



Does industry come under MSME?

क्या उद्योग MSME के अंतर्गत आता है ? Yes

MSME Certificate No.  
एमएसएमई प्रमाणपत्र संख्या

UDYAM-BR-28-0006558

MSME Certificate Issuance Date  
एमएसएमई प्रमाणपत्र के निर्गमन की तिथि

09/05/2023

MSME Certificate Validity  
एमएसएमई प्रमाणपत्र की वैधता

31/03/2024

Uploaded MSME Certificate  
अपलोड किया गया एमएसएमई प्रमाणपत्र



Type of MSME  
एमएसएमई का प्रकार

Small

Uploaded Affidavit  
शपथ पत्र अपलोड किया

N/A

Application Date  
आवेदन तिथि

30/07/2023

### Declaration by the Applicant

#### आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत